

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 124

1143/19, 2119/23, 2667/23,
IA(I.B.C)/467 (CH)2024, IA(I.B.C)/142 (CH) 2024, IA(I.B.C)/1474(CH) 2024
In
CP(IB) No. 161/Chd/Hry/2018
(Admitted)

IN THE MATTER OF:

Allahabad Bank

...Petitioner

Vs.

Skyhigh Infraland Pvt. Ltd.

...Respondent

Under Section: 7, IBC 2016, Sub-Section (1) Of Section 66, Sec 60(5), Rule 11 of
NCLT, 2016

Due to paucity of time, the matter could not be taken up today, hence the
matter is adjourned to 28.08.2024.

16.07.2024

Pooja

Sd/-
Court Officer